

FORM A
PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF SAI RAYALASEEMA PAPER MILLS LIMITED

RELEVANT PARTICULARS	
1.	Name of corporate debtor Sai Rayalaseema Paper Mills Limited
2.	Date of incorporation of corporate debtor 21st August, 1974
3.	Authority under which corporate debtor is incorporated / registered Registrar Of Companies, Hyderabad
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor U99999TG1974PLC001772
5.	Address of the registered office and principal office (if any) of corporate debtor FlatNo.S3,PriyaApartments,6-3-1104/1,Somajiguda, Hyderabad, Telangana - 500082- India
6.	Insolvency commencement date in respect of corporate debtor 20th August, 2019
7.	Estimated date of closure of insolvency resolution process 15th February, 2020
8.	Name and registration number of the insolvency professional acting as interim resolution professional Raghu Babu Gunturu IP NO.IBBI/IPA-002/IP-N00025/2016-2017/10053
9.	Address and e-mail of the interim resolution professional, as registered with the Board EZRESOLVE LLP,402B,4 th Floor, Technopolis,ChikotiGardens,Begumpet,Hyderabad-500016 Raghu@EzResolve.in
10.	Address and e-mail to be used for correspondence with the interim resolution professional EZRESOLVE LLP,402B,4 th Floor,Technopolis,Chikoti Gardens,Begumpet,Hyderabad-500016 RaghuRp@EzResolve.in
11.	Last date for submission of claims 2nd September, 2019
12.	Classes of creditors, if any, under clause (b) of subsection (6A) of section 21, ascertained by the interim resolution professional Will identify on verification of books of accounts
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class) Will identify on identifying classes of creditors
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at: Weblink: https://ibbi.gov.in/home/downloads Physical Address: -Not Applicable

- Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **SAI RAYALASEEMA PAPER MILLS LIMITED** on **20th August, 2019**.
- The creditors of **SAI RAYALASEEMA PAPER MILLS LIMITED**, are hereby called upon to submit their claims with proof on or before **2nd September, 2019** to the interim resolution professional at the address mentioned against **entry No. 10**.
- The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.
- A financial creditor belonging to a class, as listed against the **entry No. 12**, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [specify class] in **Form CA.- Not Applicable**
- Submission of false or misleading proofs of claim shall attract penalties.




Raghu Babu Gunturu

Insolvency Professional

IP NO.IBBI/IPA-002/IP-N00025/2016-2017/10053

Date: 21st August, 2019

Place: Hyderabad